

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P. (C) No. 6694 of 2010

Jharkhand State Electricity BoardPetitioner
Versus
M/s Vikromatic Steels Pvt. Ltd.Respondent

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Mrinal Kanti Roy, Advocate
For Respondent :

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06/06.09.2021 Learned counsel for the petitioner, Mr. Mrinal Kanti Roy has submitted that the defects shall be removed within two weeks.

It appears that writ petition has been filed on 23.12.2010 and the Stamp Reporter has pointed out defects vide S.R. dated 23.12.2010, but the defects have not been removed.

Thereafter, the matter was listed before Lawazima of Registrar (Vigilance) on 03.03.2011, when no one appeared, however, two weeks' time was granted to the petitioner to remove the defects.

Thereafter, the matter was listed before the Co-ordinate Bench on 02.03.2020 and three weeks' time was granted to the petitioner to remove the surviving defects, but the same has not been removed.

Learned counsel for the petitioner is granted two weeks' time to remove the defects subject to cost of Rs. 500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi.

Office is directed to delete the name of learned counsel, Mr. Abhay Prakash, as counsel for petitioner by substituting the name of learned counsel, Mr. Mrinal Kanti Roy in the cause list.

Let this case be listed separately after two weeks.

(Kailash Prasad Deo, J.)